

16.32 hrs.

JAMMU AND KASHMIR CRIMINAL LAW
AMENDMENT (AMENDING) BILL*

[English]

MR. SPEAKER: Now Mr. Subodh Kant Sahay.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): I beg to move for leave to introduce a Bill further to amend the Jammu and Kashmir Criminal Law Amendment Act, 1983. (*Interruptions*)

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Jammu and Kashmir Criminal Law Amendment Act, 1983."

The Motion was adopted

SHRI SUBODH KANT SAHAY: I introduce the Bill.

16.33 hrs.

STATEMENT GIVING REASONS FOR
IMMEDIATE LEGISLATION BY JAMMU &
KASHMIR CRIMINAL LAW (AMEND-
MENT) ORDINANCE, 1990

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Jammu and

Kashmir Criminal Law (Amendment) Ordinance, 1990. [Placed in Library. See No. LT 1969A/91]

(*Interruptions*)

MR. SPEAKER: Now Prof. Soz.

PROF. SAIF-UD-DIN SOZ (Baramulla): Sir, I am on a point of order. I had given notice against the introduction of the amending Bill, regarding the J & K Criminal Law Amendment Act.

[Translation]

MR. SPEAKER: I have not received your Notice. He has already introduced. You know the rules.

PROF. SAIF-UD-DIN SOZ: I know the rules. I have given the notice according to the rules.

[English]

I have given notice.

[Translation]

MR. SPEAKER: You have not given.

PROF. SAIF-UD-DIN SOZ: I have given.

[English]

I have given notice against the introduction of the Bill by the hon. Minister, Mr. Sahay.

MR. SPEAKER: He has already introduced it.

...(Interruptions)...

[Translation]

MR. SPEAKER: Mr. Soz, the Bill has already been introduced. Please take up this

matter afterwards. Be seated please, I will tell you later on.

...(Interruptions)...

SHRI NATHU SINGH (Dausa): Mr. Speaker, Sir, I have given the Privilege Motion. ...(Interruptions) ...

MR. SPEAKER: I will not listen.

...(Interruptions) ...

16.35 hrs.

MATTERS UNDER RULE 377

[English]

MR. SPEAKER: The House shall now take up matters under Rule 377. Shri C.P. Mudala Giriappa—not present. Shri Peter Marbaniang.

[MR. DEPUTY SPEAKER *in the Chair*]

- (I) **Need to accord sanctions for Shillong bye-pass on National Highway No. 40**

SHRI PETER G. MARBANIANG (Shillong): National Highway No. 40 passes through the city of Shillong which is already very congested with vehicular traffic. The highway connects the States of Tripura, Manipur, Mizoram and Assam (cochar Valley). The Government of Meghalaya has submitted to the Central Government plans and estimates to construct the bye-passes of the highway to avoid congestion in Shillong city. However, no sanction has been accorded till date I urge upon the Central Government to accord sanction for the Shillong bye-pass in 1990-91 financial year.

- (II) **Need to restore sleeper coaches in passenger train running between Kottavalasa and Bailadila**

SHRI K. PRADHANI (Nowrangpur): There is a railway line from Kottavalasa to Bailadila which runs through Koraput district of Orissa and Bastar district of Madhya Pradesh. There is a mixed train running on this line, with an electric engine, for the last 15 years. As this is the only passenger train on this tract covering large areas many passengers avail of this train mostly for Bhubaneswar and northern India. They, however, find it difficult to get reservation from Waltair either for Bhubaneswar or Delhi as the train terminates at Waltair. There were two sleeper coaches in this train which were attached to East Coast Express to facilitate the passengers to avoid 2nd Class Reservation at Waltair. I do not know the reason why these coaches have been discontinued causing hardship to the passengers travelling to long distances who have to obtain further reservation from Waltair.

I draw the attention of the Hon'ble Railway Minister to restore two combined coaches, 1st Class and 2nd Class Sleepers, one for Bhubaneswar and another for Delhi to be attached to the passenger train running on this railway line by detaching them from passenger train and tag them to East Coast Express and Link Express for Bhubaneswar and Delhi respectively. This will avoid harassment to the long distance passengers travelling to State and Union headquarters respectively.

SHRI NATHU SINGH (Dausa): I have given notice for a Privilege Motion. (Interruptions)

MR. DEPUTY-SPEAKER: This will not go on record.

(Interruptions)**